## **Press Note**

# <u>Draft Food Safety and Standards (Licensing and Registration of Food</u> Businesses) <u>Amendment Regulation</u>, 2017

Food Safety and Standards (Licensing and Registration of Food Businesses) Amendment Regulation, 2017 w.r.t quality of vegetable oil for repeated frying has been draft published for inviting comments/suggestions from stakeholders.

Repeated frying of oil leads to changes in physiochemical, nutritional and sensory properties of edible oil so it is important to monitor quality of oil to avoid the use of degraded oil for cooking purposes. At present, there are general provisions in regulation to avoid re-use of cooking oil i.e. in case of reheating, use maximum three times to avoid the formation of trans fat.

For monitoring the quality of oil, the draft amendment regulation prescribes the limit for Total Polar Compounds (TPC) to be maximum 25% beyond which the vegetable oil is not suitable for use.

These draft standards shall be reviewed based on the comments received from stakeholders and revised, if necessary.



असाधारण

**EXTRAORDINARY** 

भाग III—खण्ड 4

PART III—Section 4

प्राधिकार से प्रकाशित

## PUBLISHED BY AUTHORITY

सं. 114] No. 114] नई दिल्ली, मंगलवार, मार्च 28, 2017/चैत्र 7, 1939

NEW DELHI, TUESDAY, MARCH 28, 2017/CHAITRA 7, 1939

## स्वास्थ्य और परिवार कल्याण मंत्रालय

(भारतीय खाद्य सुरक्षा और मानक प्राधिकरण)

## अधिसूचना

नई दिल्ली, 23 मार्च, 2017

फा. सं. मानक/ओ.एंड एफ./अधिसूचना(6)/एफ.एस.एस.ए.आई.-2017.—खाद्य सुरक्षा और मानक (खाद्य कारबार का अनुज्ञापन और रिजस्ट्रीकरण) विनियम, 2011 का और संशोधन करने के लिए कितपय विनियमों का निम्नलिखित प्रारूप, जिसे भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, केन्द्रीय सरकार के पूर्व अनुमोदन से खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) की धारा 92 की उप-धारा (2) के खंड (ण) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उन सभी व्यक्तियों की जानकारी के लिए जिनके उससे प्रभावित होने की संभावना है, उक्त अधिनियम की धारा 92 की उपधारा (1) के अधीन, अपेक्षानुसार प्रकाशित किया जाता है और यह सूचना दी जाती है कि उक्त प्रारूप विनियम पर, उक्त तारीख से जिसको इस अधिसूचना वाले राजपत्र की प्रतियाँ, जिसमे यह प्रकाशित की गई है, जनता को उपलब्ध करा दी जाती हैं, तीस दिन की अविध समाप्त होने के पश्चात विचार किया जाएगा;

आक्षेप या सुझाव, यदि कोई हों, मुख्य कार्यपालक अधिकारी, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, एफडीए भवन, कोटला रोड़, नई दिल्ली-110002 को अथवा ईमेल पते द्वारा regulation@fssai.gov.in पर भेजे जा सकते हैं;

आक्षेपों और सुझावों, जो किसी भी व्यक्ति से उक्त प्रारुप विनियमों के संबंध में इस प्रकार विनिर्दिष्ट अवधि की समाप्ती के पूर्व प्राप्त किए जाएंगे, खाद्य प्राधिकरण द्वारा विचार किया जाएगा।

1733 GI/2017 (1)

### प्रारुप विनयम

- संक्षिप्त नाम और प्रारंभ— (1) इन विनियमों का संक्षिप्त नाम खाद्य सुरक्षा और मानक (खाद्य कारबार का अनुज्ञापन और रजिस्ट्रीकरण) पहला संशोधन विनियम, 2017 है।
   (2) ये राजपत्र में उनके अंतिम प्रकाशन की तारीख को प्रवृत्त होंगे।
- 2. खाद्य सुरक्षा और मानक (खाद्य कारबार का अनुज्ञापन और रजिस्ट्रीकरण) विनियम,2011 की अनुसूची 4 के भाग –V, के पैरा -II, के उप-पैरा 3 में, खाना बनाने से संबंधित, खंड (ञ) में निम्नलिखित शब्द और अंक अन्तः स्थापित किए जाएंगे,अर्थात-

"तथापि, ऐसे वनस्पति तेल का, जिसमें कुल पोलर कम्पाऊन्ड 25 प्रतिशत से अधिक विकसित हो गया है, उपयोग नहीं किया जाएगा।"

पवन कुमार अग्रवाल, मुख्य कार्यकारी अधिकारी [विज्ञापन-III/4/असा./479/16]

- टिप्पण.- मूल विनियम भारत के राजपत्र, असाधारण भाग III, खंड 4, में अधिसूचना सं. 2-15015/30/2010, तारीख 1 अगस्त, 2011 द्वारा प्रकाशित किए गए थे और तत्पश्चात निम्नलिखित अधिसूचनाओं द्वारा उनका संशोधन किया गया:
  - (i) एफ. सं.2-15015/30/2012, तारीख 10 जून, 2014; तथा
  - (ii) एफ. सं.2-15015/30/2012, तारीख 13 जुलाई, 2016।

## MINISTRY OF HEALTH AND FAMILY WELFARE

(Food Safety and Standards Authority of India)

### **NOTIFICATION**

New Delhi, the 23<sup>rd</sup> March, 2017

**F. No. Stds/O&F/Notification(6)/FSSAI-2017** .— The following draft of certain regulations, further to amend the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011, which the Food Safety and Standards Authority of India proposes to make with previous approval of the Central Government, in exercise of the powers conferred by clause (o) of sub-section (2) of section 92 of the Food Safety and Standards Act, 2006 (34 of 2006) is hereby published as required under sub-section (1) of section 92 of the said Act for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft regulations shall be taken into consideration after the expiry of the period of thirty days from the date on which copies of the Gazette containing this notification is published are made available to the public;

Objections or suggestions, if any, may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi- 110002 or sent on email at regulation@fssai.gov.in;

Objections or suggestions, which may be received from any person with respect to the said draft regulations before the expiry of period so specified, shall be considered by the Food Authority;

## **Draft Regulations**

1. **Short title and commencement-**(1) These regulations may be called the Food Safety and Standards (Licensing and Registration of Food Businesses) First Amendment Regulations, 2017.

- (2) They shall come into force on the date of their final publication in the Official Gazette.
- 2. In the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011, in Schedule 4, in Part-V, in paragraph II, in sub-paragraph 3 relating to cooking, in clause (j), the following word and figure shall be inserted, namely-

"However, vegetable oil having developed Total Polar Compound more than 25% shall not be used.".

PAWAN AGARWAL, Chief Executive Officer [ADVT.–III/4/Exty./479/16]

- Note. The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4, *vide* notification number F. No. 2-15015/30/2010, dated the 1<sup>st</sup> August, 2011 and subsequently amended vide notification numbers:
  - i) F. No. 2-15015/30/2012, dated the  $10^{\text{th}}$  June, 2014; and
  - ii) F. No. 2-15015/30/2012, dated the 13<sup>th</sup> July, 2016.